

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 202/TT/2013

Subject : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Electricity Department, Government of Manipur

Petition No. 204/TT/2013

Subject : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Meghalaya Power Transmission Corporation Ltd. (MePTCL)

Petition No. 215/TT/2013

Subject : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Power Transmission Corporation of Uttarakhand Ltd. (PTCUL)

Petition No. 216/TT/2013

Subject : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Assam Electricity Grid Corporation Ltd. (AEGCL)

Petition No. 232/TT/2013

Subject : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Kerala State Electricity Board (KSEB)

Respondents : Tamilnadu Transmission Corporation Ltd., and Karnataka Power Transmission Corporation Ltd.

Petition No. 245/TT/2013

Subject: : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Chhattisgarh State Power Transmission Co. Ltd.

Date of Hearing : 4.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member

Parties Present : None for the petitioners
None for the respondents

The instant petitions have been filed by petitioners for determination of transmission tariff of inter-State transmission lines connecting two states, in compliance with the order of this Commission dated 25.4.2012 in Petition No. 15/ Suo-Motu/2012.

2. The Commission observed that none of the petitioners except KSEB have impleaded respondents, and directed them to implead the respondents and file memo of parties after serving copies of the petitions on them. The Commission further directed the petitioners to submit the following information on affidavit, with advance copy to the respondents, by 6.7.2015:-

- a) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14;
- b) Separate details, for the respective years, containing total amount approved for the respective years along with total network of lines in the State as per Table given herein overleaf:-

(FY _____)		ARR _____	(₹ lakh)
S. No.	Line Type	Length*(Ckt- Km)	
1.	+500 kV		
2.	+800 kV		
3.	765 kV D/C		
4.	765 kV S/C		
5.	400 kV D/C		
6.	400 kV D/C		
7.	400 kV S/C		
8.	220 kV D/C		
9.	220 kV S/C		
10.	132 kV D/C		
11.	132 kV S/C		
12.	66 kV		

*Total length in the State for which ARR has been approved

3. The Commission allowed respondents time till 16.7.2015 to file reply, with advance copy to the petitioner who may file rejoinder, if any, by 23.7.2015.

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

5. Subject to this, the Commission reserved order in these petitions.

By the order of the Commission,

Sd/

(T. Rout)
Chief (Law)